

ITEM NO.20

COURT NO.4

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).25794/2024

(Arising out of impugned final judgment and order dated 03-07-2024 in WP No. 31281/2019 passed by the High Court Of Judicature At Madras)

SULEKHA.COM NEW MEDIA PRIVATE LIMITED

Petitioner(s)

VERSUS

P.N. VIGNESH & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 11-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Ankur Khandelwal, Adv.
Mr. Sahil Siddiqui, Adv.
Mr. Utkarsh Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Ankur Khandelwal, learned counsel appearing for the petitioner submits that a similar matter is pending before this Court and produces a copy of this Court's order dated 14.08.2024 in SLP(Civil) No.17844/2024.

Issue notice, returnable in four weeks. After service of notice, the matter be tagged with SLP(Civil) No.17844/2024.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR